



2026:AHC-LKO:6941-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD  
LUCKNOW**

**PUBLIC INTEREST LITIGATION (PIL) No. - 1205 of 2025**

Sunita Mishra

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Energy Deptt. Lko  
And 5 Others

.....Respondent(s)

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|---------------------------|--------------------------------------------------------------------------------|
| Counsel for Petitioner(s) | : Rajesh Kumar Pal, Shailendra Kumar Mishra                                    |
| Counsel for Respondent(s) | : C.S.C. , Anit A Dwivedi, Awdhesh Kumar Mishra, Manish Jauhari, Punit Chandra |

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**Court No. - 1**

**HON'BLE RAJAN ROY, J.**

**HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

1. None appears for the petitioner. Sri Punit Chandra, learned counsel for the U.P. Power Corporation is present.
2. Sri Punit Chandra says that the Power Corporation can only issue notice to those, who have constructed the houses under the high tension power line but apart from it has no other authority to evict them or demolish their houses.
3. Learned counsel for the opposite party no. 6 says that construction has been made after getting the map sanctioned. We do not express any opinion on this statement.
4. In view of the aforesaid, **the PIL is, disposed of.**

**(Abdresh Kumar Chaudhary,J.) (Rajan Roy,J.)**

**January 30 , 2026**

Anuj Singh